OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH : ALLAHABAD

CIVIL MISC. CONTEMPT APPLICATION NO.143 OF 2006
IN
ORIGINAL APPLICATION NO.17 OF 2003

MONDAY, THIS THE 26TH DAY OF MARCH, 2007

HON'BLE MR. JUSTICE KHEM KARAN, VICE-CHAIRMAN HON'BLE MR. K.S. MENON, MEMBER-A

Lal Chand, Son of Late Baij Nath, Resident of Village Chabillah, P.O. Utaraon, District-Allahabad

By Advocate: Sai k. S. Rathore
Versus

Shri K. Babia Major General, Director, Chief Engineer Central Command, Lucknow.

By Advocate: Shai S. Singh
ORDER

HON'BLE MR. JUSTICE KHEM KARAN, VICE-CHAIRMAN

List revised. Shri U. S. Rathore, holding brief of Shri K. S. Rathore, edunsel for the applicant and 4 Shri Saurabh holding brief of Shri S, Singh, Counsel for the respondents.

- 2. Learned counsel for the respondents files affidavit of compliance. Copy of which has already been given to the other side. We have perused the order dated 06.07.2006 annexed to the compliance affidavit.
- 3. We are of the view, that there are no good grounds for proceedings against the respondents in this contempt proceeding as the order stands complied

with. If the applicant is disposatisfied with the order by which his representation was disposed of, he is free to seek proper remedy but the same cannot be approved in these contempt proceedings.

4. Contempt proceedings are dropped and notices issued are discharged.

Member-A 26/2107
Vice-Chairman

/ns/